

MEGHALAYA LEGISLATIVE ASSEMBLY

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WINTER SESSION

**LIST OF BUSINESS FOR –
FRIDAY, NOVEMBER 26, 2010**

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GOVERNMENT BUSINESS

1. National Anthem
2. Questions.
(12:00 Noon – 1:00 P.M. break)
3. The Speaker to announce the report of the Business Advisory Committee under Rule 230.
4. Shri Rowell Lyngdoh, Minister in-charge Parliamentary Affairs to move:
“That this House agrees to the allocation of time proposed by the Business Advisory Committee in regard to the various items of Business for the current session”.
5. The Speaker to announce the names of Members nominated by him to the Panel of Chairmen under Rule 9 (1).
6. Dr. Mukul Sangma, Chief Minister to lay the following :-
 - (i) The Annual Report of the Meghalaya State Information Commission, 2009.
 - (ii) Notification No.PER.11/2009/28., dt 3rd November, 2010 pertaining to the Meghalaya Right to Information Rules, 2010.
 - (iii) Notification No.FWM/10/2004/248., dt 19th June, 2009 pertaining to the Amendment of the Meghalaya Fiscal Responsibility and Budget Management Rules, 2006.
7. Shri B.M. Lanong, Deputy Chief Minister in-charge, Law to lay the Meghalaya State Legal Services Authority (Amendment) Regulations, 2010.
8. Shri F.W. Momin, Minister in-charge, Co-operation to lay the Annual Report and Account of the Meghalaya State Warehousing Corporation for the year 2008-2009.
9. Shri S. Nongrum, MLA and Chairman, Committee on Public Undertakings to lay the Fourth Report of the Committee on Public Undertakings on the reports of the Comptroller and Auditor General of India for the year 2008-2009 pertaining to Meghalaya Transport Corporation.
10. Shri F.S. Cajee, Minister in-charge, Urban Affairs to lay the following:-
 - (i) The Meghalaya Municipal (Amendment) Ordinance No.3 of 2010.

- (ii) The Meghalaya Municipal Disclosure Ordinance No.4 of 2010.
11. (a) Shri F.W.Momin, Minister in-charge Co-operation to beg leave to introduce the Meghalaya Co-operative Societies (Amendment) Bill, 2010.
- (b) If leave be granted to introduce the Bill.
15. Obituary References.

Shillong:
The 25th November, 2010.

H. Myllemngap,
Secretary,
Meghalaya Legislative Assembly.

Meghalaya Legislative Assembly

Addendum to the List of Business for Friday, November 26, 2010.

10. (a) Shri Rowell Lyngdoh, Deputy Chief Minister in-charge, Parliamentary Affairs to move:
- In Pursuance of Rule 242(1) of the Rules of Procedure and Conduct of Business in Meghalaya Legislative Assembly, this Assembly do now elect 5 Members of the House to constitute the Committee on Public Accounts for a period of 30 months or till the dissolution of the present Assembly as the case may be.
- (b) Shri Rowell Lyngdoh, Deputy Chief Minister in-charge, Parliamentary Affairs to move:
- In pursuance of Rule 242 B (1) of the Rules of Procedure and Conduct of Business in Meghalaya Legislative Assembly, this Assembly do now elect 5 Members of the House to constitute the Committee of Public Undertakings for a period of 30 months or till the dissolution of the present Assembly as the case may be.
- (c) Shri Rowell Lyngdoh, Deputy Chief Minister in-charge, Parliamentary Affairs to move:

In pursuance of Rule 244(1) of the Rules of Procedure and Conduct of Business in Meghalaya Legislative Assembly, this Assembly do now elect 7 Members of the House to constitute the Committee on Estimates for a period of 30 months or till the dissolution of the present Assembly as the case may be.

(The Secretary, to notify the date, time and place of holding the election, if necessary).

Shillong,
25th November, 2010.

H. Myllemngap,
Secretary,
Meghalaya Legislative Assembly.